

Court No.1

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

Registration T.A. No.916 of 1987
(W.P. No. 7836 of 1985)

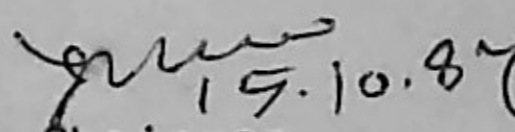
Smt.Amarwati Devi Sahai Vs. Union of India

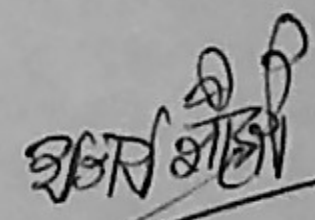
Hon.S.Zaheer Hasan, V.C.
HON. Ajay Johri, A.M.

(By Hon.S.Zaheer Hasan, V.C.)

Writ Petition No. 7836 of 1985 pending in the Hon. High Court of Judicature at Allahabad has been received on transfer under Section 29 of the Administrative Tribunals Act XIII of 1985.

2. Smt. Amrawati Sahai wife of late Hon. Justice S.N.Sahai has filed this petition against Union of India claiming family pension. This case does not come under the purview of Section 14 of the Administrative Tribunals Act. So we have no jurisdiction to decide this petition. The file of the writ petition be retransmitted to the Hon'ble High Court of Judicature at Allahabad.


15.10.87
Vice Chairman


Member (A)

Dated the 15th October, 1987.

RKM